

Thursday, 15th December, 1932

THE
COUNCIL OF STATE DEBATES

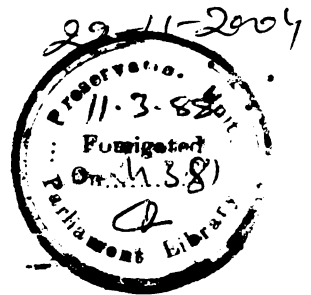
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OF THE

THIRD COUNCIL OF STATE, 1932



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COUNCIL OF STATE.

Thursday, 15th December, 1932.

The Council met in the Council Chamber of the Council House at Four of the Clock, the Honourable the President in the Chair.

BILL PASSED BY THE LEGISLATIVE ASSEMBLY LAID ON THE TABLE.

SECRETARY OF THE COUNCIL: Sir, in pursuance of rule 25 of the Indian Legislative Rules I lay on the table a copy of the Bill further to amend the Indian Tariff Act, 1894, for certain purposes, which was passed by the Legislative Assembly at its meeting held today.

STATEMENT OF BUSINESS.

THE HONOURABLE KHAN BAHADUR MIAN SIR FAZI-I-HUSAIN (Leader of the House): Sir, we have now two Bills before us that have been laid on the table of the Council, the Bengal Bill and the Ottawa Bill. All parts of the House, Sir, are desirous that the Bengal Bill be taken up for consideration tomorrow. As regards the Ottawa Bill, a large number of Members want it to be taken up on Saturday, but the Progressive Party, and some other Members too, want it to be taken up on Monday. Government have no desire to hurry the disposal of this Bill, Sir, and are prepared to fall in with the wishes of the Members who want the Bengal Bill to be taken up tomorrow and the other Bill to be taken up on Monday.

THE HONOURABLE SIR MANECKJI DADABHÖY (Central Provinces: Nominated Non-Official): Sir, some of us who are deeply interested in the commerce of this country and who on account of other pressing engagements have to leave on Saturday evening are anxious that we should start the debate on the Ottawa Bill that morning. I understand that most of my Honourable colleagues are in favour of that proposition, but there is a little bit of a division in the camp of the Progressive Party; the position is that they desire to put in amendments and probably they would have no time to put in amendments in connection with that Bill. However, if the Rules of Business are suspended and they are permitted to put in amendments even till Saturday morning and the debate starts that morning, I think it would be a matter of great convenience to many Members, commercial Members, who would like to speak on that important Bill, and I also think that Honourable Members will be profited by the expression of their opinion on a most important and difficult measure like the Ottawa Bill.

THE HONOURABLE THE PRESIDENT: I would ask the Honourable Rai Bahadur Lala Ram Saran Das if, in view of what I have heard, I decided that on Saturday we should take the motion that the Bill as passed by the Legislative Assembly be taken into consideration on the understanding that it would go no further than that and that the consideration of the Bill clause by clause be taken up on Monday, it would meet with his wishes?

THE HONOURABLE RAI BHADUR LALA RAM SARAN DAS: Yes, Sir; we agree to this proposal.

THE HONOURABLE THE PRESIDENT: The only point that remains is that there will be three meetings of the Council of State when two might have been adequate, but if there is a general desire to take the Bengal Bill up tomorrow, that can hardly be avoided.

The Council will now adjourn.

The Council then adjourned till Eleven of the Clock on Friday, the 16th December, 1932.